

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1032(ND)/2018

IN THE MATTER OF:

M/Punjab National Bank Ltd.

vs

M/s Superior Industries Ltd.

...PETITIONER

...RESPONDENT

Section

Under Section 7 IBC 2016

Order delivered on 18.09.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Operational Creditor: Mr. Harshit Khare, Udit Singh, Adv.

**For the Corporate Debtor :Mr. Anil Airi, Sr. Counsel, Ravi Krishan,
Manit Moorjani, Mudit, Adv.**

ORDER

CA No. 860 of 2019

Heard the counsel for respondent as well as the counsel for the Financial Creditor. Having heard the submissions made by the parties and since the counsel for Financial Creditor has also consented for taking the said documents on records, the CA 860 of 2019 is allowed.


CA No. 05 of 2019


Heard the counsels for the corporate-debtor as well as financial-creditor. The counsel for the financial-creditor has submitted that they wish to argue the matter covering the points raised in CA No. 05 of 2019 in the final

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argument. So both the counsels are at liberty to refer to this CA in the final argument wherever the context required. The said CA is disposed off accordingly.

The matter is part heard. Both the counsels have consented to continue with the arguments on 18.10.2019 after 2.30 P.M. Post the matter to 18.10.2019 for further arguments.


Member (T)


(P.S.N. Prasad)
Member (J)